

# THE MAJOR PORT TRUSTS (AMENDMENT) ACT, 2000

(No. 22 of 2000)

[9th June 2000.]

An Act further to amend the Major Port Trusts Act, 1963.

BE it enacted by Parliament in the Fifty-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Major Port Trusts (Amendment) Act, 2000.

Short title and  
commence-  
ment.

(2) It shall come into force on <sup>\*</sup>such date as the Central Government may, by notification in the Official Gazette, appoint.

38 of 1963.

2. In section 42 of the Major Port Trusts Act, 1963 (hereinafter referred to as the principal Act),—

Amendment of  
section 42.

(a) in sub-section (1),—

(i) in clause (d), the word “and” occurring at the end shall be omitted;

(ii) in clause (e), the word “and” shall be inserted at the end and after the clause as so amended, the following clause shall be inserted, namely:—

“(f) developing and providing, subject to the previous approval of the Central Government, infrastructure facilities for ports.”;

(b) after sub-section (3), the following sub-section shall be inserted, namely:—

“(3A) Without prejudice to the provisions of sub-section (3), a Board may, with the previous approval of the Central Government, enter into any

\* 1.9.2000: Vide Notification<sup>769</sup> No. G.S.R. 701 (E), dt. 1.9.2000

agreement or other arrangement (whether by way of partnership, joint venture or in any other manner) with, any body corporate or any other person to perform any of the services and functions assigned to the Board under this Act on such terms and conditions as may be agreed upon.”.

Amendment of  
section 88.

3. In section 88 of the principal Act, in sub-section (2), after clause (c) and before the *Explanation*, the following clauses shall be inserted, namely:—

“(d) be invested, in any manner, in an arrangement referred to in sub-section (3A) of section 42;

(e) be invested, in any manner, in the development or management of any port including a port other than a major port on such terms and conditions as may be approved by the Central Government.”.